(b) the response of Government in this regard; and

(c) whether Government has taken up any steps to approve the said proposal for the benefit of rural and urban poor ?

THE MINISTER OF STATE IN THE MINISTRY SOCIAL JUSTICE AND POWERMENT (SHRI MANIKRAO HODLYA GAVIT) : (a) to (c) Yes, Sir. Funds have been provided under the following schemes being administered by this Ministry, covering weaker sections of society, in respect of proposals received from the Government of Karnataka:

Sl.No.	Name of scheme
1.	Special Central Assistance to Scheduled Castes Sub-Plan.
2.	Assistance to Voluntary Organizations.
3.	Babu Jagjivan Ram Chhartrawas Yojana.
4.	Implementation of the Protection of Civil Rights Act, 1955 and the SCs and STs (Prevention of Atrocities) Act, 1989.
5.	Pre-Matric Scholarship for SC students study in Class IX and X.
6.	Scheme of Assistance for Prevention of Alcoholism and Substance (Drug) Abuse.
7.	Pre-Matric Scholarship Scheme for OBC Students.
8.	Post-Matric Scholarship Scheme for OBC Students.
9.	Scheme of Assistance for Integrated Programme for Older Persons.

Projects sanctioned for coaching and allied assistance

2768. SHRI DHIRAJ PRASAD SAHU: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether only a few projects have been sanctioned for coaching and allied assistance for students belonging to Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and other weaker sections of the society;

(b) if so, the scheme-wise and State-wise details thereof and the funds earmarked, released and utilized during each of the last three years and the current year; and

(c) the scheme-wise and State-wise students benefited under these schemes during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT) : (a) to (c) The information is being collected and will be laid on the Table of the House.

Disability Rights Bill

2769. SHRIMATI WANSUK SYIEM : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether a large number of disability activists and Non-Governmental Organisations (NGOs) have considered the final version of the Disability Rights Bill, now being readied for enactment, a watered down version of what the Centre had put up on its website in October, 2012;

(b) whether the activists pointed out that the Bill in its current form militates against the UN Convention on the Rights of Persons with Disabilities (UNCRPD) charter to which India is a signatory; and

(c) whether a memorandum has been submitted by the Disabled Rights Groups to the Centre suggesting amendments and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK) : (a) and (b) The Rights of Persons with Disabilities, Bill, 2014 introduced in Rajya Sabha on 7.2.2014 was finalized after extensive consultation with concerned central Ministries/Departments including Ministry of Law and Justice, all States/UTs and other stakeholders including civil societies. The Bill embodies provisions in line with the spirit and intention of the United Nations Convention on the Rights of Persons with Disabilities (UNCRPD). However, this Ministry has received some representations pointing out that the provisions of the Bill do not fully comply with the provisions of UNCRPD and are also diluted *vis-a-vis* the draft Rights of Persons with Disabilities Bill, 2012 placed in the Ministry's website.

(c) The Joint Forum of Rights of Disabilities had submitted a representation suggesting certain amendments to the Bill. These suggestions relating to amendment in the provision relating to legal capacity, limited guardianship, reservation in establishments etc.

National Fund Commission for the Aged

2770. SHRI BAISHNAB PARIDA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Age-well Foundation has petitioned to the Prime Minister for setting